

As per Entry 18 and Entry 45 of List II (State List) of the Seventh Schedule of the Constitution, the subject 'Land' and its management falls in the jurisdiction of the States. Each State has its own State-specific Revenue Laws to deal with 'Land' and matter related thereto.

**Suicide by farmers in Maharashtra**

2097. SHRI RAJKUMAR DHOOT:

SHRI RITABRATA BANERJEE:

SHRI RIPUN BORA:

SHRI SANJAY SINGH:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether it is a fact that despite the best efforts of Central and State Government to provide relief, farmers are still committing suicide in Maharashtra;
- (b) if so, the details thereof for the last two years, year-wise till date; and
- (c) the effective measures Government proposes to take to prevent suicide by farmers in the State?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR): (a) to (c) The National Crime Records Bureau (NCRB) under the Ministry of Home Affairs compiles and disseminates information on suicides in its publication titled 'Accidental Deaths and Suicides in India' (ADSI). These Reports on suicides upto 2016 are available on its website. The Reports for the year 2017 onwards have not been published.

Agriculture being a State subject, the State Governments undertake implementation of programmes/ schemes for the development of the sector. Government of India supplements the efforts of the State Governments through various schemes/ programmes. The various schemes/ programmes of the Government of India are meant for the welfare of farmers by increasing production and remunerative returns to farmers. A list of various interventions taken by the Government is given in the Statement [*Refer to the Statement appended to answer to USQ No. 2086, part (a) and (b)*] All these steps of the Government of India are for the welfare of the farmers of the country.

The Government had constituted an Inter-Ministerial Committee in 2016 to recommend a strategy for Doubling of Farmers' Income (DFI) by the year 2022. The DFI

Committee submitted its report and thereafter the Government constituted an Empowered Body on 23.01.2019 for monitoring the implementation of the recommendation of the DFI Strategy.

**Reasons for suicide by farmers**

2098. DR. SASMIT PATRA:

SHRIMATI CHHAYA VERMA:

CH. SUKHRAM SINGH YADAV:

SHRI SANJAY SINGH:

SHRI MOTILAL VORA:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) the number of farmers who committed suicide in the country over the past five years, year-wise and State-wise;

(b) whether Government has investigated the reasons for these suicides, if so, the outcome thereof, year-wise and State-wise;

(c) whether losses in agriculture sector and debt burden are the major causes of farmers' suicide; and

(d) the measure being taken by Government to ensure that such suicides do not take place in future?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR): (a) The National Crime Records Bureau (NCRB) under the Ministry of Home Affairs compiles and disseminates information on suicides in its publication titled 'Accidental Deaths and Suicides in India' (ADSI). These Reports on suicides upto 2016 are available on its website. The State-wise data on suicide committed by farmers in 2014, 2015 and 2016, is given in the Statement (*See below*). The Reports for the year 2017 onwards have not been published.

(b) and (c) Taking cognizance of the problem of Agrarian distress and consequent farmers suicide in the country, Government had undertaken a study "Farmers Suicide in India: Causes and Policy Prescription" as an all India coordinated study in the work plan 2016-17 through the Institute of Social and Economic Change (ISEC), Bengaluru. The study covered 13 states of the country which included Karnataka, Maharashtra, Telangana, Andhra Pradesh, Tamil Nadu, Kerala, Madhya Pradesh, Chhattisgarh, Punjab, Haryana, Gujarat, Uttar Pradesh and West Bengal.